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batch. The Mini Traders would be supplied coal upto 100 tonnes per month subject to availability after meeting the orders booked by the actual users from the collieries placed under 'Liberalised Sales Scheme'.

गुजरात में कोयसे के थोक विद्येता

- *279 श्री राम सिंह राठवा : क्या कोपाला मंत्री यह बताने की क्या करेंगे कि :
- (क) गुजरात में इस समय कोयले के थोक बिन्नेताओं के नम क्या-क्या हैं और वे किन-किन स्थानों पर बिन्नी कार्य कर रहे हैं:
- (ख) उक्त थोक बिक्रेताओं में से कितने अनुसूचित जाति और अनुसूचित जनजातियों के हैं, उनके नाम क्या-क्या है तथा क्या उनकी यह संख्या संतोषजनक हैं; और
- (ग) यदि नहीं, तो क्या सरकार निकट भविष्य में अनुसूचित जातियों, अनुसूचित जनजातियों के विश्लेताओं/एजेंटों की निमुक्ति करने का विचार रखती है?

कोराला मंत्रालय के राज्य मंत्री (श्री अवित कुमार पाँजा): (क) और (ख) इस संबंध में उपलब्ध सूचना के अनुसार साउथ ईस्टर्न कोलफील्ड्स लि॰ ने वर्तमान में गुजरात राज्य में कोयले के लिए केवल एक थोक बिन्नी व्यापारी नियुक्त किया है। धोक बिन्नी व्यापारी का नाम मेसर्स संकर मित्तल एंड कंपनी है तथा यह अहमशबाद में स्थित है। यह व्यापारी अनुसूचित जाति/अनुसूचित जनजाति से संबंधित नहीं है।

(ग) थोक बिक्की व्यापारियों की नियुक्ति वाणिज्यिक क्रांचार पर निष्पादित निर्धारित मानदंडों पर की जाती है। कोई भी व्यक्ति, जिसमें अनुसूचित जाति/अनुसूचित जनजाति के व्यक्ति भी शामिल हैं, व्यापारी के रूप में नियुक्त किए जाने के लिए आवेदन-पत्र प्रस्तुत करने के मामले में स्थतंत्र हैं और उक्त व्यक्तियों को नियुक्त करने पर विचार किया जाएगा. बशार्ते कि वे मानदंडों को पूरा करते हों।

Management-Board of Super Bazar

- *280. SURI GOPALSINH G. SOLANKI Will the Minister of CIVIL SUPPLIES, CON-SUMER AFFAIRS AND PUBLIC DISTRIBU-TION be pleased to state:
- (a) what are the details of present Working Management Board of Super Bazar;
- (b) what is the number of members in the present Working Board indicating their names and designation;

- (c) what is the tenure of elected Hoiking Board and the name-wise Government nominated members, in -the current Working Board;
- (d) what is the nimber of share-holders of Super Bazar as on date;
- (e) what is the criteria to get membership of Super Bazar, share-holders, and the details of the formalities to be fulfilled of Super Bazar;
- (0 what is the number of application forms received so far by the Super Bazar as on 31st July, 1993; and
- (g) if no forms have so far been received the reasons therefor '

THE MINISTER OF CIVIL SUPPLIES. CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION {SHRI A K ANTONY): (a) to (g) The details of the present Managing Committee members of Super Bazar both nominated and elected, their name and designation

Committee was constituted on 17-4-90. According to the bye-law of the Super Bazar, 9 members of the Managing Committee are nominated by the Govt, of India and the 6 are elected from amongst the members.

According to provisions contained in the Delhi Cooperative Societies Act and bye-laws of Super Bazar, the tenure of the elected members of the Managing Committee is two years, while the persons nominated by the Govt, shall hold office during the pleasure of the Central Govt.

As on 31st July 1993, the number of the members of Super Bazar was 35843. An individual within the area of operation of the society can become a member/shareholder of the Super Bazar by paying an admission fee of Re. 1 and subscription towards 5 shares of Rs. IOA each by making an application on the prescribed form. However, an institution or an associated member can become a shareholder by making an application and payment of Rs. 10/- as admission fee and subscription towards full value of 50 shares of Rs. 10 each. In the meeting of the Managing Committee of Super Bazar held in July 1993, all the pending applications upto 31-7-93 for membership numbering 7192 were processed and admitted.

Statement

Composition of the Managing Committee of Super Bazar

S. No.	Name	Designation	
l. Shri Rajendra K. (Ex-Mayor, Delhi	Gupta	President	Non-official (Nominated)

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2.	Shri Rohtas Singh Dabas	Vice President	(Nominated)
3.	Smt. Kamla Kailash	Member	—do—
4.	Smt. Bhagwati Singh Meghwal	Member	do
5.	Smt. Benat Chaudhary	Member	-do-
6.	Smt. Sathi Nair,	Member	official
	Joint Secretary, Incharge of Consumer Coop. Division, Department of Civil Supplies, Govt. of India		(Nominated)
7.	Shri T. T. Adhikari, Managing Director, NCCF of India Ltd., New Delhi	Member	—do—
8.	Shri O. P. Kelkar, Commissioner, Food & Civil Supplies, Delhi Admn., Delhi	Member	—do—
9.	Shri A. S. Chauhan, Controller of Accounts, Ministry of Food & Civil Supplies	Member	do
10.	Shri Sujit Banerjee.	Ex-officio	—do—
	General Manager, Super Bazar	Member	a
11.	Shri H. S. Josh	Member	Elected
12.	Shri Jagdish Thakral	Member	Elected
13.	Shri R. P. Maheshwari	Member	Elected
14.	Shri G. P. Shastri	Member	Elected
15.	Shri A. N. Chawla	Member	Elected
16.	Shri Gyan Chand Joshi (Expired)	Vacant	Vacant

Non-implementation of the recommendat ions of IVth Pay Commission in Super Bazar

2428. SURI GOPALSINH G. SOLANKI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that the Super Bazar Management has still not implemented and enforced the IVth, Pay Commission Policy for their employees till the date;
- (b) If so, whether Government earlier made announcement that the IVth Pay Commission will be benefited to all Government undertakings and Coop, sectors and semi Government sector employees to upgradation of their salaries and wages of employees;
- (c) whether it is also a fact that Super Bazar Management has not released the payment of D. A arrears which is pending with Super Bazar Management and the Court has already given judgement and ordered to release the payment of D. A; and
 - (d) if so, what are the details thereof and in

what manner this amount has been utilised by the Super Bazar alongwith the total amount to be disbursed to the employees?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES. CON-**SUMER AFFAIRS** AND **PUBLIC** DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) and (b) Super Bazar is an autonomous Cooperative Commercial Organisation registered under the Cooperative Societies Act Hence, the recommendations of the IVth Pay Commission set up by the Government of India are not applicable to the employees of the Super Bazar.

(c) and (d) Super Bazar has informed that it has already released the D. A arrears as directed by Court to the concerned employees.

Extension of PDS to backward areas of Andhra Pradesh

2429. SHRI V. HANUMANTHA RAO: